

**UTTAR PRADESH OFFICIAL LANGUAGE  
(SUPPLEMENTARY PROVISIONS) ACT, 1968**

SHRI CHOWDHARY RAM SEWAK: Sir, on behalf of Shri K. S. Ramaswamy I also beg to lay on the Table a copy of the Uttar Pradesh-Official Language (Supplementary Provisions) Act, 1968 (President's Act No. 10 of 1968), under sub-section (8) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-1279168]

**NOTIFICATIONS UNDER THE ALL INDIA  
SERVICES ACT, 1951**

SHRI CHOWDHARY RAM SEWAK: Sir, on behalf of Shri K. S. Ramaswamy I also beg to lay on the Table a copy each of two Notifications (G.S.R. Nos. 761 and 762), dated the 20th April, 1968, of the Ministry of Home Affairs, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-1282/68]

**STATEMENT RE WORKING OF THE  
PREVENTIVE DETENTION ACT, 1950  
DURING THE PERIOD 30TH  
SEPTEMBER, 1966 TO 30TH SEP-  
TEMBER, 1967**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI CHOWDHARY RAM SEWAK): Sir, on behalf of Shri K. S. Ramaswamy, I beg to lay on the Table » statement showing statistical information regarding the working of the Preventive Detention Act, 1950 during the period 30th September, 1966 to 30th September, 1967. [Placed in Library. See No. LT-1280/68]

SHRI BHUPESH GUPTA (West Bengal): Sir, in this connection I have a point to raise before you. This statement is being laid on the Table of the House in pursuance of the assurance given by the late Prime Minister of India, Pandit Jawaharlal Nehru, that regularly a statement would be laid on the Table of the House on the working of the Preventive Detention Act. On the basis of that many

people agreed to come to some kind of arrangement in those old days. Although it is almost a statutory obligation it is not being done regularly after that. I think they should place it regularly.

Another thing is being violated year after year. Records will show that the practice that this report is made a subject of discussion was not being violated. The report is made to Parliament and it was said by Pandit Nehru at that time that the hon'ble Members would be given an opportunity to discuss. And that was followed by Mr. Katju and, later on by Pandit Govind Ballabh Pant; discussion used to take place on the working of the Preventive Detention Act. The Government itself found time for discussion while arranging the Government Business. This action is being deliberately violated by this Government year after year; we do not have a chance at all to discuss the Preventive Detention Act. May I submit to you that we must return to the implementation of the assurance by late Pandit Jawaharlal Nehru and the convention that we followed? I submit, therefore, Sir, that this particular report should be discussed because the Preventive Detention Act now is being used all over the country in the place of the Defence of India Rules to detain people for political reasons without trial. In Bengal, Sir, there are still about 40 people, for political reasons, in detention. In Tripura a large number of people are in detention including former M.P.s and M.L.As. Sir, those Tripura detentions come under this report. I, therefore, submit, Sir, that this whole matter should be discussed during this session. Some time should be found. The Government is under a solemn obligation. You can consult the Secretary, Sir. He will tell you from the past record that in the past we had systematically discussed this report. Now, systematically the Government sees to it that the report is not discussed. Now in violation of all their pledges, they are using the Preventive Detention Act in order to put

people under detention. They were earlier using the Defence of India Rules. The Preventive Detention Act has taken the place, in a limited way, of the Defence of India rules and hence the House should be seized of the matter and a discussion should take place. And all the political detenus should be released in Tripura, in West Bengal and in other places.

**ANNOUNCEMENT RE NOMINATION 1 MEMBERS TO THE JOINT COMMITTEE ON SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT**

MR. CHAIRMAN: I have to inform members that I have nominated the

Shri Nand Kishore Bhatt  
Miss M.L. Mary Naidu  
Shri G. M. Mahari  
Shri Rajendra Pratap Sinha  
Shri D. Thengari

Shri S. N. Mishra

Shri Arjun Arora

Shri Krishan Kant

Shri Rajnarain

Kumari Shanta Vasiht

following members to the Joint Committee of the Houses of Parliament constituted under section 9(1) of the Salaries and Allowances of Members of Parliament Act, 1954:

1. Shri Anand Chand.
2. Shri T. V. Anandan.

**ANNOUNCEMENT RE RESULTS OF ELECTIONS TO THE COMMITTEE ON PUBLIC UNDERTAKINGS AND OTHER BODIES**

MR. CHAIRMAN: The following members being the only candidates nominated for election to the bodies respectively shown against each, I hereby declare them duly elected \*• be members of the said bodies.—

The Committee on Public Undertakings.

The Samvad (Court) of Visva Bharati.

The Council established under the Institutes of Technology Act, 1961.

The Council of Indian Institute of Science, Bangalore.

The Court of the Banaras Hindu University.

The Court of the University of Delhi.

**MESSAGES FROM THE LOK SABHA**

**I. APPOINTMENT OF SETH ACHAL SINGH TO THE JOINT COMMITTEE ON THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967**

**II. APPOINTMENT OF A JOINT COMMITTEE ON THE CONTRACT LABOUR (REGULATION AND ABOLITION) BILL, 1967**

THE SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"I am directed to inform Rajya Sabha that Lok Sabha at its sitting

held on Tuesday, the 7th May, 1988, adopted the following motion in regard to the Monopolies and Restrictive Trade Practices Bill, 1967:—

"That this House do appoint Seth Achal Singh to the Joint Committee on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, In